



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE EMPLOYMENT EXCHANGES
(COMPULSORY NOTIFICATION OF VACANCIES)
(GOA AMENDMENT) BILL, 2025**

(Bill No. 7 of 2025)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
MARCH, 2025**

**THE EMPLOYMENT EXCHANGES
(COMPULSORY NOTIFICATION OF VACANCIES)
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(Bill No. 07 of 2025)

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BILL

5 *further to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (Central Act No. 31 of 1959), as in force in the State of Goa.*

BE it enacted by the Legislative Assembly of Goa in the Seventy-sixth Year of the Republic of India as follows: -

10 **1. Short title and commencement.**— (1) This Act may be called the Employment Exchanges (Compulsory Notification of Vacancies) (Goa Amendment) Act, 2025.

(2) It shall come into force at once.

15 **2. Amendment of section 5.**— In section 5 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (Central Act No. 31 of 1959), as in force in the State of Goa (herein after referred to as the "principal Act"), in sub-section (2) for the words, "such information" the expression "any further information, including information in respect of job-fairs, jobs likely to be created in next six months, details of employees recruited against notified vacancies, status of candidates sponsored by employment exchange including information of candidates not selected from sponsored list etc., after one month from the date of issue of appointment orders/letters to the selected candidates" shall be substituted.

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3. Amendment of section 7.— In section 7 of the principal Act, (i) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) If any employer fails to notify to the employment exchanges prescribed for the purpose, any vacancy in contravention of sub-section (1) or sub-section (2) of section 4, he shall be punishable with fine as specified in the Table below.

TABLE

Number of workmen employed in the establishment	For first offence	For the second offence	For third or subsequent offence
1 to 50	Fine of Rs. 5,000/-	Fine of Rs. 10,000/-	Fine of Rs. 15,000/-
51 to 100	Fine of Rs. 10,000/-	Fine of Rs. 15,000/-	Fine of Rs. 20,000/-
101 to 400	Fine of Rs. 15,000/-	Fine of Rs. 20,000/-	Fine of Rs. 25,000/-
More than 400	Fine of Rs. 20,000/-	Fine of Rs. 25,000/-	Fine of Rs. 30,000/-

(ii) in sub-section (2), for the words “two hundred and fifty rupees” and “five hundred rupees”, the words “two thousand rupees” and “five thousand rupees” shall be respectively substituted.

Statement of Objects and Reasons

The Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (Central Act, No. 31 of 1959) (hereinafter referred to as the "said Act") as of now has a penal provision of five hundred rupees for not notifying the vacancies to the local Employment Exchange.

There has been considerable rise in the number of vacancies in different establishments in the State. Sometimes these vacancies are not notified to employment exchange under the pretext of non-applicability of the said Act or wherever applicable employers fail to notify to the local Employment Exchange and or conduct interviews out-side the State for the vacancies in their establishments, whereby the locals are deprived from the opportunities to appear for the interviews and prove their skill. Non-notifying of vacancies to employment exchange also becomes violation of the provisions of the said Act.

In order to give more opportunities to the local youths by sponsoring the names against the notified vacancies by different establishments and to discourage the instances of conducting interviews out-side the State without notifying the vacancies to the local employment exchange, it is considered necessary to carry out the amendments to certain provisions of the said Act, to make the said Act more stringent.

Accordingly, it is proposed to carry out amendment to sub-section (2) of section 5 of the said Act so as to enable the State Government to seek additional information from Employers in respect of job fair, jobs likely to be created in next six months, details of employees recruited against notified vacancies, status of candidates sponsored by employment exchange including information of candidates not selected from sponsored list etc.

The Bill also seeks to increase the quantum of penalties by carrying out amendment to section 7 of the said Act.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim -Goa
24-03-2025,

Atanasio Monserrate
Minister for Labour and Employment

Assembly Hall,
Porvorim-Goa,
24-03-2025,

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa

EXTRACT OF THE EMPLOYMENT EXCHANGES (COMPULSORY
NOTIFICATION OF VACANCIES) ACT, 1959

1. Short title, extent and commencement. —(1) This Act may be called the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

(2) It extends to the whole of India¹ * * *.

(3) It shall come into force in a State on such date² as the Central Government may, by notification in the Official Gazette, appoint in this behalf for such State and different dates may be appointed for different States or for different areas of a State.

5. Employers to furnish information and returns in prescribed form. —(1) After the commencement of this Act in any State or area thereof, the employer in every establishment in public sector in that State or area shall furnish such information or return as may be prescribed in relation to vacancies that have occurred or are about to occur in that establishment, to such employment exchanges as may be prescribed.

(2) The appropriate Government may, by notification in the Official Gazette, require that from such date as may be specified in the notification, the employer in every establishment in private sector or every establishment pertaining to any class or category of establishments in private sector shall furnish such information or return as may be prescribed in relation to vacancies that have occurred or are about to occur in that establishment to such employment exchanges as may be prescribed, and the employer shall thereupon comply with such requisition.

1. The words "except the State of Jammu and Kashmir" omitted by Act 51 of 1970, s. 2 and the Schedule (w.e.f. 1-9-1971).

2. 1st May, 1960, *vide* notification No. G.S.R. 382, dated 1st April, 1960, *see* Gazette of India, Extraordinary, Part II, sec.

3(i), in respect of all the States to which the Act extends and in the Union territories of Delhi, Himachal Pradesh, Manipur and Tripura.

(3) The form in which, and the intervals of time at which, such information or return shall be furnished and the particulars which they shall contain shall be such as may be prescribed.

7. Penalties. —(1) If any employer fails to notify to the employment exchanges prescribed for the purpose any vacancy in contravention of sub-section (1) or sub-section (2) of section 4, he shall be punishable for the first offence with fine which may extend to five hundred rupees and for every subsequent offence with fine which may extend to one thousand rupees.

(2) If any person—

(a) required to furnish any information or return—

(i) refuses or neglects to furnish such information or return, or

(ii) furnishes or causes to be furnished any information or return which he knows to be false,

or

(iii) refuses to answer, or gives a false answer to, any question necessary for obtaining any information required to be furnished under section 5; or

(b) impedes the right of access to relevant records or documents or the right of entry conferred by section 6,

he shall be punishable for the first offence with fine which may extend to two hundred and fifty rupees and for every subsequent offence with fine which may extend to five hundred rupees.